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ITEM NO.3 Court 3 (Video Conferencing)

SECTION II-B

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 34207/2018

(Arising out of impugned final judgment and order dated 05-10-2017 in CRA No. 205/2014 passed by the High Court Of Gujarat At Ahmedabad)

ZAKIA AHSAN JAFRI & ANR.

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ANR.

Respondent(s)

IA No. 154256/2018 - CONDONATION OF DELAY IN FILING

IA No. 154257/2018 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 173677/2018 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 161337/2018 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 154254/2018 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date: 05-10-2021 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE A.M. KHANWILKAR HON'BLE MR. JUSTICE DINESH MAHESHWARI HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.

Ms. Aparna Bhat, AOR

For Respondent(s) Mr. Tushar Mehta, Ld. S.G.

Mr. Maninder Singh, Sr. Adv.

Mr. Mukul Rohatgi, Sr. Adv.

Ms. Deepanwita Priyanka, AOR

Mr. Aniruddha P. Mayee, AOR

UPON hearing the counsel the Court made the following O R D E R $\,$

At the request of Mr. Kapil Sibal, learned senior counsel appearing for the petitioners, on personal

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grounds, hearing of this matter is deferred till 26.10.2021.

Liberty to file additional compilation, as prayed, is granted.

It is made clear that no further request for adjournment, at the instance of the petitioners, will be entertained on any count, on future dates.

(DEEPAK SINGH) COURT MASTER (PARVEEN KUMARI PASRICHA) ASSISTANT REGISTRAR